

SHRI NIRMAL CHANDRA JAIN:
...for handling over the same to the Agriculture Minister. Or I shall place it on the Table. The matter could not be raised on Saturday and so I am raising it today, having got permission under rule 377 only today. It was practically in this form, when the milk was supplied.

MR. DEPUTY-SPEAKER: Are you sure that it will reach the Minister? He may be fond of curds.

SHRI NIRMAL CHANDRA JAIN:
I think it would reach him; the Finance Minister is the custodian, proper custodian.

(iv) REPORTED MOVE TO LOCATE A STEEL PLANT AT PARADEEP IN PREFERENCE TO VISHAKAPATNAM.

SHRI P. VENKATASUBBAIAH (Nandyal): Under rule 377, I want to raise a matter of urgent public importance, namely, government's move to locate a steel plant at Paradeep in preference to Vishakapatnam which is included in the draft 6th plan.

As per the experts' report Vishakapatnam is selected for location of steel plant. Preliminary work like acquisition of land and survey is over and this plant at Vishakapatnam is included in the 6th Five Year plan but now according to press reports the steel ministry is trying to make out a case to locate this steel plant at Paradeep in preference to Vishakapatnam. They are overtly and covertly advancing some technical ground to justify their preference to Paradeep, on the plea that one more steel plant is required. They are contemplating to do preliminary work so that at the end they may overrule the possibility of starting a steel plant at Vishakapatnam. If this is done it will go against the interest of the people of the South and moreover the steel plant at Vishakapatnam and Hospet were

approved long time back and preliminary work is already over

14.03 hrs.

APPROPRIATION (NO. 4) BILL,
1978

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 be taken into consideration."

MR. DEPUTY-SPEAKER: Motion moved;

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1978-79 be taken into Consideration."

Shri Vayalar Ravi.

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy-Speaker, I have a few remarks on the question of overdraft by the state governments especially in the present political atmosphere in the country. Every one knows that the time has come when various states are ruled by different political parties other than the ruling party in Delhi and therefore there must be a little more autonomy in the states in matters of economic freedom than exists now. The system of collection of revenues for the states, the present laws and enactments and the present financial system affect many developmental activities of the states. I can quote many examples. Many

*Moved with the recommendations of the President.